

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 3654
TO BE ANSWERED ON 16TH MARCH, 2020**

Education Policy for Rajasthan

†3654. SHRI KANAKMAL KATARA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to formulate any policy to ensure providing general education to all the children from Nursery to Twelfth class in the State of Rajasthan and if so, the details thereof;
- (b) whether the Government proposes to issue any guidelines regarding the children of Government officials to study in Government schools and if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether the Government proposes to implement uniform syllabus in the Government and private schools and if so, by when it is likely to be done; and
- (e) if not, the reasons therefor?

ANSWER

MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SHRI RAMESH POKHRIYAL 'NISHANK')

(a): The Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for free and compulsory education for children of the age 6-14 years for classes I to VIII. The RTE Act, 2009 have become operative with effect from 1st April 2010 to all the States and Union Territories including Rajasthan. The Department of School Education and Literacy has launched an Integrated Scheme for School Education - Samagra Shiksha from 2018-19. The new integrated scheme envisages school education as a continuum from pre-school to senior secondary level and aims to ensure inclusive and equitable quality education. The main objectives of the scheme are provision of quality education and enhancing learning outcomes of

students, bridging social and gender gaps in school education, ensuring minimum standards in schooling provisions and supporting States in the implementation of RTE Act, 2009.

(b) and (c): Article 51A (k) (as added by 86th Constitutional Amendment of December, 2002), of the Constitution casts a fundamental duty on every parent/guardian to admit their children/wards to school, and ensure that children are not deprived of their right to elementary education. Also, Section 10 of the RTE Act, 2009 stipulates that it shall be the duty of every parent or guardian to admit or cause to be admitted his or her child or ward, as the case may be, to an elementary education in the neighborhood school.

(d) and (e): The National Curriculum Framework (NCF), developed by the National Council of Educational Research and Training (NCERT), sets the guidelines and direction for the development of syllabi and textbooks at all the school stages. Based on the NCF, NCERT has developed model syllabi and textbooks across different stages of schooling. However, education is a subject in the Concurrent List of the Constitution and majority of schools are under the jurisdiction of the respective State/ Union Territory Governments, it is for the respective State/ Union Territory Governments to decide about the syllabus and curriculum for their schools. NCF-2005, brought out NCERT has been adopted or adapted by most of the States for implementation in the schools coming under their jurisdiction.
